

**GOVERNMENT OF INDIA  
MINISTRY OF HEALTH AND FAMILY WELFARE  
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA  
UNSTARRED QUESTION NO. 5547  
TO BE ANSWERED ON 27<sup>TH</sup> MARCH, 2026**

**IMPACT OF THE KERALA CLINICAL ESTABLISHMENTS ACT, 2018**

**5547. SHRI V K SREEKANDAN:**

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether it is a fact that the Indian Medical Association (IMA) has expressed strong concern over the impact of the Kerala Clinical Establishments (Registration and Regulation) Act, 2018 on small hospitals and clinics in the State of Kerala;
- (b) if so, the details thereof;
- (c) whether the IMA has urged the State Government to implement the Act in such a manner that the interests of small hospitals and clinics are protected and if so, the details thereof;
- (d) whether it is also a fact that only consultation clinics have been exempted from the provisions of the Act according to IMA; and
- (e) if so, the details thereof?

**ANSWER  
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY  
WELFARE  
(SMT. ANUPRIYA PATEL)**

(a) to (e): The State Government of Kerala has enacted the Kerala Clinical Establishments (Registration and Regulation) Act, 2018 to provide for the registration and regulation of clinical establishments rendering services in the State of Kerala. 'Health' being a State subject, the responsibility to address concern expressed by Indian Medical Association over the impact of the Kerala Clinical Establishments (Registration and Regulation) Act, 2018 on small hospitals and clinics in the State of Kerala lies with the State Government of Kerala.

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